

BUSINESS ADVISORY COMMITTEE

(Tenth Lok Sabha)

TWENTY-SEVENTH REPORT

(Presented on 20.4.1993)

The Business Advisory Committee held a sitting on Tuesday, the 20th April, 1993.

2. The Committee recommend that the further General Discussion on the Budget (General) for 1993-94 may continue on Wednesday, the 21st, Thursday, the 22nd and conclude on Friday, the 23rd April, 1993 and the Minister of Finance may reply on 23rd April, 1993 itself. If it is not possible to reply on the 23rd April, 1993, the Minister may reply on Monday, the 26th April, 1993 immediately after Question Hour.

3. The Committee also recommend the allocation of time to the following items of business as shown against each:—

Discussion and voting on the Demands for Grants (General) for 1993-94 in respect of the following Ministries in the order given below:—

| | |
|-----------------------|---------|
| (i) Defence | 5 hours |
| (ii) External Affairs | 5 hours |
| (iii) Home Affairs | 7 hours |

If time permits, the Demands for Grants of the following Ministries may also be taken up:—

- (i) Agriculture
- (ii) Industry
- (iii) Commerce

4. The Committee further recommend that all questions necessary to dispose of all the outstanding matters in connection with the Demands for Grants in respect of Budget (General) for 1993-94 may be put to vote at 3 P.M. on Monday, the 3rd May, 1993.

5. The Committee also recommend that in order to provide sufficient time for completion of urgent items of Government financial business, the House may, if necessary, sit late from Wednesday, the 21st April, 1993 till Monday, the 3rd May, 1993.

6. The Committee further recommend that the House may take up consideration of the motion for removal of Justice V. Ramaswami, Judge, Supreme Court of India on Monday, the 10th May, 1993 at 2 P.M.

NEW DELHI;
April 20, 1993

Chaitra 30, 1915 (Saka)

SHIVRAJ V. PATIL
Chairman,
Business Advisory Committee